BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

NEW DELHI

ORIGINAL APPLICATION NO. 294 OF 2023

IN THE MATTER OF :-

PRASOON PANT & ANTH. .....APPLICANT

VERSUS

STATE OF U.P. & OTHS. ..... REASPONDENTS

D O H . – 23.08.2024

I N D E X

S.NO.	PARTICULARS	PG. NO.
1.	REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. **140 : M/S RAJ FARMS**	3-7
2.	**ANNEXURE NO. R 140 / 1** ADHAR CARD AND PAN CARD.	8
5.	**ANNEXURE NO. R140/2)** FIRE CLEARANCE HOUSE TAX , WATER TAX , SEVERAGE TAX ETC. RELATED DOCUMENTS (COLLY.)	9-11

6.	VAKALATNAMA	12

DELHI
DATED – 14.08.2024

RESPONDENT NO. 140
M/S RAJ FARMS

THROUGH

SUNIL KUMAR GUPTA
(Advocate) (D/672/1990)
Counsel For Respondent No. 88
JBK SOLUTIONS
Advocates & Attorneys
D-280 , Prashant Vihar; Delhi- 110085
MB. 8178725405 ; 9667342509
EMIL : jbksolutions21 @gmail.com

-

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

NEW DELHI

ORIGINAL APPLICATION NO. 294 OF 2023

IN THE MATTER OF :-

PRASOON PANT & ANTH. .....APPLICANT

VERSUS

STATE OF U.P. & OTHS. ..... REASPONDENTS

D O H . – 23.08.2024

SHORT REPLY BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT NO. 140 : M/S RAJ FARMS

I , INDER PAL SINGH aged about 74 years , Proprietor / Partner of M/S RAJ FARMS having ITS Office at 293-2, RAJ COMMUNITY CENTER , VILLAGE SIKANDPUR , GHAZIABAD , U.P. – 201005 do hereby solemnly affirm and depose as under :-

THE SEAL NOTARY

17 AUG 2024

1. That I am the Proprietor / Partner of M/S RAJ FARMS / Community Center , Respondent No. 140 arrayed in Amended Memo Of Parties in captioned Original Application No. 294 /2023 and therefore I am fully competent to intera-lia swear and depose the present reply by way of affidavit. The answering respondent craves the leave of this Hon'ble Tribunal to file the detailed reply if desired or required by this Hon'ble Tribunal at any subsequent stage. **(Copy of Adhar Card and PAN Card are annexed herewith as Annexure R-140 /1).**

2. I am well conversant with the facts and circumstances of the present case and as such I am competent to sear and depose this affidavit on behalf of the respondent no. **140 ,** M/S RAJ FARMS .

3. That the answering respondent is running a Banquet Hall / Community Center since 2023 , by abiding all the laws , Rules and Norms w.r .t. Controlling of Water , Air & Noise Pollutions etc.

4. That the answering respondent in April , 2024 had demolished the Entire unit for renovation / Re construction purpose and due to which all the activities regarding operation of said community center had been stopped and are not in operation since then.

17 JUN 2024

5. That the renovated / reconstructed unit will take to complete appx. 12-24 months after which the answering respondent will re –start his business activities after taking all requisite permissions / formalities as required by different authorities concerned.

6. That it is the respectful submission of the answering respondent that he has been doing his activities before the stoppage / demolition of Unite as per all Laws applicable and abiding all norms and Guidelines as required under Law and is not violating any Law during his past operation.

7. That the answering respondent is filing the short reply by way of this affidavit and if required and desired by this Hon'ble Tribunal shell file a detailed reply for any relevant consideration.

8. That it is the respectful submission of the answering respondent that the unit in question has not caused pollution at any point of time during its past operation.

9. That it is the further respectful submission of the answering respondent that the unit of the answering respondent had obtained the requisite appropriate

permissions during its past operation and is operating as per law, rules and Regulations. (**Annexure R-140 / 2).**

10. That the unit of the answering respondent was legitimate and was not causing air , water or sound pollution.

11. That the present Show Cause Notice Dated 02.04.2024 issued by this Hon'ble Tribunal under this O.A. No. 294 /23 against the answering respondent without verifying the real facts and Correct Legal prepositions which has no Legal Criteria , base and force at all , the same is liable to be dropped / withdrawn from the present proceeding as the aforesaid application qua the answering respondent is not maintainable as the same is incorrect on facts and Law.

12. That the answering respondent undertake to abide by any / all laws , norms , Guidelines , Directions w.r.t. Pollution Control Measures of this Hon'ble Tribunal or / and the concerned Authority .

13. That it is prayed accordingly.

DEPONANT/ RESPONDENT

ATTESTED

NOTARY PUBLIC
DELHI INDIA

17 AUG 2024

17 AUG 2024

VERIFICATION :-

17 AUG 2024

Verified on this 14th Day of August , 2024 , that the contents of the aforesaid affidavit are true and correct to the best of my knowledge derived from beliefs and documents and records available. Nothing material is false and incorrect and nothing is concealed there from.

DEPONANT/ RESPONDENT

Identified the document who has signed before me

THROUGH

SUNIL KUMAR GUPTA

(Advocate) (D/672/1990)

Counsel For Respondent No. 129

JBK SOLUTIONS

Advocates & Attorneys

D-280 , Prashant Vihar; Delhi- 110085

MB. 8178725405 ; 9667342509

EMIL : jbksolutions21 @gmail.com

CERTIFIED THAT THE DEPONENT

Shri/Smt./Km. Inder Pal Singh Age 74 yrs

S/o / W/o / D/o Prof. Late Raj Kumar Singh

R/o Flat 293-2 Raj Cooperative Group Housing Society

Identified by Shri/Smt. Sunil Kr. Gupta Adv. Enrolled

Has affirmed before me at Delhi

On 17 AUG 2024 at 9.45 AM/PM vide Regd. No. 949/24 that the contents of the affidavit have been read & explained to him/her and true & Correct to his/her knowledge

Notary Public Delhi

THE SEAL NOTARY PUBLIC DELHI

Mahaveer S. 335

Reg No. U/3/06

949/24

1235

भारत सरकार
Government

इन्द्र
Inc
जन्
पुरु

Download Date: 07/12/2020

Issue Date: 26/10/2020

मे

वान

आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT. OF INDIA

INDER PAL SINGH

RAM [illegible]

Number

290/2003

कार्यालय गाजियाबाद विकास प्राधिकरण, गाजियाबाद
(शमन/स्वीकृत पत्र)

सेवा में,

श्री इन्द्रपाल सिंह व श्री सुधीर रावत
राज कम्पनी सेन्टर
ग्राम सिकन्दरपुर पो0 पसौंडा, गाजियाबाद।

पत्रांक/ 09 /प्रवर्तन/जी.डी.ए./20 दिनांकः 7/6/19

विषयः- भूखण्ड संख्या रजसरा के 293/2 सिकन्दरपुर, पसौंडा गाजियाबाद पर निर्मित भवन के निर्माण के शमन मानचित्र निर्गत किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक स्वकीय शमन आवेदन दिनांक 15/10/19 शपथपत्र एवं शमन मानचित्रों का संदर्भ ग्रहण करने का कष्ट करें। आपके आवेदन पर सक्षम अधिकारी के आदेश दिनांक 13/5/19 द्वारा लिये गये निर्णय के अनुसार आपके द्वारा शमन एवं अन्य धनराशि रू0 59,32,066/- (उनसठ लाख बत्तीस हजार छाछठ रुपये मात्र) रसीद संख्या [illegible] दिनांक 27/3/19, 5/4/19, 27/5/19 के द्वारा जमा किये जाने पर शमन मानचित्र में प्रस्तावित निर्माण को निम्नलिखित शर्तो के साथ स्वीकृत प्रदान करते हुये शमन मानचित्र निर्गत किया जाता है।

1. निर्मित भवनों के प्रयोग से पूर्व संपूर्ति प्रमाण पत्र लेना आवश्यक होगा।
2. रेन वाटर हार्वेस्टिंग की व्यवस्था नियमानुसार संपूर्ति प्रमाण -पत्र लेने से पूर्व मौके पर सुनिश्चित करनी होगी (300.00 वर्गमी० अथवा इससे अधिक भूखण्ड क्षेत्रफल होने पर लागू)।
3. स्वीकृत शमन मानचित्र में स्वीकृति आच्छादन के अनुसार आवश्यक वृक्षारोपण सुनिश्चित करना होगा।
4. शपथ पत्र दिनांक 6/3/19 में दिये गये बिन्दुओं का अनुपालन सुनिश्चित करना होगा।
5. उपरोक्त बिन्दु 2 से 4 तक की शर्तो के अनुपालन के उपरान्त ही संपूर्ति प्रमाण-पत्र हेतु प्रार्थना पत्र स्वीकार्य होगा।
6. भवन की स्ट्रक्चरल सेफ्टी के लिए आप स्वंय उत्तरदायी होंगे।
7. शमन उपरान्त स्वीकृत इकाईयों से अधिक इकाईयों का निर्माण नहीं करेंगे।
8. मा० उच्च न्यायालय में दायर रिट याचिका संख्या 43362/2001 एवं 2435 एम.बी./2001 में मा० न्यायालय द्वारा पारित आदेशों का अनुपालन करना होगा।
9. शमन मानचित्र की स्वीकृति के मद में गणनाओं में त्रुटिवश यदि कोई धनराशि शेष रह जाती है तो प्रधिकरण में जमा करानी होगी।
10. शमन मानचित्र में दर्शाये गये तथ्यों में से यदि कोई तथ्य असत्य पाया जाता है तो उसके लिए आप स्वंय उत्तरदायी होगे।
11. शमनित भवन की गुणवत्ता, मान्य तकनीकी मानको, स्ट्रक्चरल डिजाईन आदि में कमी अथवा अन्य किसी दोष के कारण यदि भवन में अथवा भवन के परिसर में कोई दुर्घटना होती है तो समस्त दुर्घटनाओं की क्षतिपूर्ति के लिए आप स्वंय उत्तरदायी होगें।
12. पूर्व स्वीकृत मानचित्र संख्या/ —X— / /जोन /...X.....X...दिनांक.....
एवम अन्य में दी गई शर्तो एवं उपरोक्त शर्तो का अनुपालन सुनिश्चित करना होगा।

कृपया उपरोक्तानुसार उल्लिखित शर्तो का उल्लंघन किये जाने की दशा में नियमानुसार विधिक कार्यवाही की जायेगी जिसके लिए आप स्वंय उत्तरदायी होगें।

भवदीय

संलग्नक : शमन मानचित्र की एक प्रति उपरोक्तानुसार।

अवर अभियन्ता (प्रवर्तन)

अधिशासी अभियन्ता
गाजियाबाद विकास प्राधिकरण
गाजियाबाद

सहायक अभियन्ता (प्रवर्तन)

10

प्रारूप-झ (संलग्नक-9)

अग्नि एवं जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण

यूआईडी संख्या: UPFS/2023/75694/GZB/GHAZIABAD/4731/CFO

दिनांक: 09-03-2023

प्रमाणित किया जाता है कि मैसर्स **RAJ COMMUNITY CENTER** (भवन/प्रतिष्ठान का नाम) पता **293-2 VILLAGE-SIKANDERPUR,SAHIBABAD,293-2 VILLAGE-SIKANDERPUR,SAHIBABAD,GHAZIABAD** तहसील - **GHAZIABAD** जिसमें

ब्लॉक/टावर	तलों की संख्या	बेसमेन्ट की संख्या	ऊँचाई
RAJ COMMUNITY CENTER	1	0	6.00 mt.

तथा प्लाट एरिया **1502.66 sq.mt** है। भवन का अधिभोग **RAJ COMMUNITY CENTER** (भवन स्वामी/अधिभोगी अथवा कम्पनी का नाम) द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थायें एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार भवन में स्थापित व्यवस्थाओं का अनुरक्षण किया जा रहा है। जिसका निरीक्षण **अग्निशमन अधिकारी** द्वारा दिनाँक **12-03-2023** को भवन स्वामी के प्रतिनिधि श्री **RAJESH DUBEY** के साथ किया गया तथा भवन में अधिष्ठापित अग्नि एवं जीवन सुरक्षा व्यवस्थाओं को मानकों के अनुसार यथास्थिति में पाया गया। अतः प्रश्नगत भवन को अग्नि एवा जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण (Renewal of Fire & Life Safety Certificate)(एन0बी0सी0 की अधिभोग श्रेणी) **Assembly** के अन्तर्गत वैधता तिथि **15-03-2023** से **14-03-2026** तक **3** वर्षों के लिये इस शर्त के साथ दिया जा रहा है कि भवन में सभी मानकों का अनुपालन किया जायेगा तथा भवन के इस प्रमाण पत्र का नवीनीकरण निर्धारित समयवधि के अन्तर्गत पुनः कराया जायेगा तथा नवीनीकरण से पूर्व भवन मं. स्थापित अग्निशमन व्यवस्थाओं को क्रियाशील रखने की जिम्मेदारी आपकी होगी ।

Note : यह अनापत्ति प्रमाण पत्र शासनादेश संख्या 18-छः-पु0-8-2022-905(34)/2016 टीसी गृह पुलिस अनुभाग-8 दिनाकं 07.01.2022 के क्रम मे निर्गत किया जा रहा है। जिसके सैटबैक सत्ता प्राधिकारी के निर्णय के अधीन होगे भवन मे निरन्तर मॉक ड्रिल फायर डिमास्ट्रेशन एवं विधुत वायरिंग लोड का सम्बन्धित विभाग से आडिट कराया जाना अनिवार्य होगा।

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों , सूचनाओं के आधार पर निर्गत किया जा रहा है । इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा । यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है ।"

हस्ताक्षर (निर्गमन अधिकारी)

(मुख्य अग्निशमन अधिकारी)

Digitally Signed By
(RAHUL PAL)

[49CFB804BDA64910CAE4F035187DB1A56889CBDF]

15-03-2023

निर्गत किये जाने का दिनांक : 15-03-2023
स्थान : GHAZIABAD

11

Nagar Nigam Ghaziabad

प्रपत्र सं0 2 नियम 8 देखें

रसीद सं0	MN1F/0918132321224	**जोन** Mohan Nagar	
पुस्तसक सं0	AUTO GENRATED	**मोहल्ला** Garima garden	
नाम	Inderpal Singh and Sudhir Kumar (Raj Farm)	**पता** Sikander Pur, Garima Garden	

मॉग रजिस्टर की क्रम सं0(पिन)	**गृहदि का नाम अथवा संख्या**	**भुगतान का विवरण**	**अवधि**	**धनराशिरू0/पै0**
MN77510	293/2-122/1-A	गृहकर जलकर सीवर/ड्रेनेज कर	2023-2024	93580
Payment Mode- CASH		**कुल प्राप्त**		93580
योग शब्दों में	Ninety-Three Thousand Five Hundred and Eighty RUPEES ONLY			

भुगतान तिथि 18/09/2023 – गाजियाबाद नगर निगम

रोकडिया मॉग और समाहरण रजिस्टर

लेखाधिकारी /राजस्व अधीक्षक का प्रभारी लिपिक

अनुज्ञाप्ति लाईसेंस की दशा में यह रसीद अनुज्ञाप्ति के सीन पर प्रयुक्तय नहीं की जा सकती और नगर निगम के अनुज्ञाप्ति अस्वीकार कर देने के अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती। अवैधानिक निर्माण के गिराये या हटाये जाने हेतु नगर निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रभाव नहीं पडेगा।

'यह रसीद स्वामित्व का प्रमाण पत्र नहीं है।'

12

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH
NEW DELHI
VAKALATNAMA
IN RE : ORIGINAL APPLICATION NO. 294 /2023

In the matter of :

PRASOON PANT & ANR. .....APPLICANTS
VS
UTTER PRADESH CONTROL BOARD & ORS. .....RESPONDENTS

No - 140

KNOW ALL to whom these present shall come that
I/WE INDER PAL SINGH S/o/Father of M/S RAJ FARMS 293-2, RAJ COMMUNITY CENTER VILLAGE SIKANDPUR, 623 - 201005 R-140 ;; DO

HEREBY APPOINT M/S **JBK SOLUTIONS** { *Advocates & Attorneys* } ; *through*

SH. SUNIL KR, GUPTA (.ADVOCATE)(D/672/1990) ; SH AMIT BOKEN (ADVOCATE);
SH. MAHAVIR SINGH(ADVOCATE) (D/636/91) ; MS. SAVITA (ADVOCATE) (D/3750/2018)

OFFICE - JBK HOUSE, **D – 280 , PRASHANT VIHAR ; DELHI-110085. PH.: 9868762219 ; WHATS APP : 8178725405 ; 8860862219 ; ; Email : skradv722@gmail.com ; jbksolutions21@gmail.com.**

.(herein after called the advocate/s) to be my/our Advocate in the above noted case authorise him:/ THEM

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
8. And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.
9. And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.
10. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.
11. The adjournment costs whenever ordered by the Court shall be of the Advocate Which he shall receive and retain for himself.
12. And I/We the undersigned to hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I//we hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 9TH day of May MARCH / APRIL , 2024. Accepted subject to the terms of the fees.

Advocate Client Client

Adv

Sr. No - 56
for R - 140
M/S RAJ FARMS
HOUSE.